



2026:AHC:41835

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3709 of 2026

Ilahi Baks

.....Petitioner(s)

Versus

The State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Prakash Garg
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for petitioner/applicant and perused the record.
2. The petitioner has preferred present writ petition *inter-allia* with the following prayer:-

" i). to issue a writ order or direction in the nature of mandamus commanding and directing the respondent no. 3 to comply his own order dated 14.09.2017 passed in Computerized Case No. T2016071142022296, under Section 38 U.P. Revenue Code-2006, Ilahi Baks Versus Mirchi & Others" otherwise the petitioner shall suffer irreparable loss, in the ends of justice, so that justice may be done."

3. It is argued by learned Standing Counsel that complete procedure has been prescribed under para 460 of the U.P. Revenue Code Manual.
4. In view of this matter, learned counsel for the petitioner is permitted to move a proper application before the competent authority under para 460 of the U.P. Revenue Code Manual, if such an application is filed by the petitioner within a period of four weeks from today the same shall be decided by the competent authority expeditiously within a period of one month from the date of submission of such applicant unless there is no legal impediment.

February 23, 2026

Vinod.

(Prakash Padia, J.)